

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD**

OA.No./204/2018
Dated: 23/3/2018

BETWEEN:

1. Manepalli Vijayalakshmi,
W/o.(Late) Narayana Murthy,
R/o. D.No.58-01-19, Market Street,
Jagannaickpuram,
Kakinada, East Godavari District.

2. Manepalli Sudha Rani,
D/o. (Late) Narayana Murthy,
R/o. D.No.58-01-19, Market Street,
Jagannaickpuram, Kakinada,
East Godavari District.

..... Applicants

AND

1. The Union of India rep. by its,
Secretary, Ministry of Railways,
Rail Bhavan, New Delhi.

2. The General Manager, South Central Railway,
Rail Nilayam, Secunderabad.

3. The Additional Divisional Railway Manager (Operations),
South Central Railway, Secunderabad.

4. The Sr. Divisional Commercial Manager,
Secunderabad Railway, Secunderabad.

..... Respondents

Counsel for the Applicant : Mr. G.V. Shivaji, Advocate
Counsel for the Respondents : Mr. S.M. Patnaik, SC for Rlys.

CORAM

Hon'ble Mr. Justice R. Kantha Rao, Judicial Member
Hon'ble Mrs. Minnie Mathew, Administrative Member

ORAL ORDER
{Per Hon'ble Mr. Justice R. Kantha Rao, Judicial Member}

No representation for the applicant. The OA is therefore, dismissed for non-prosecution. MA.126/2018 stands dismissed. No costs.

(MINNIE MATHEW)
ADMN. MEMBER

(JUSTICE R. KANTHA RAO)
JUDL. MEMBER

Dated the 23rd March, 2018
(Dictated in the Open Court)

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